

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1166/99.

Dt. Of Decision : 11-08-99.

S.Ramaswamy Naik

.. Applicant.

Vs

1. The Commissioner,
Kendriya Vidyalaya Sangathan,
New Delhi.
2. The Asst. Commissioner,
Kendriya Vidyalaya Sangathan,
Hyderabad Region, Picket,
Secunderabad.
3. The Principal,
Kendriya Vidyalaya,
Gooty R.S.,
Ananthapur District-515 402. .. Respondents.

Counsel for the applicant : Mr.Krishna Devan

Counsel for the respondents : Mr.B.N.Sharma, Sr.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.Krishna Devan, learned counsel for the applicant and Mr.M.C.Jacob for Mr.B.N.Sharma, learned counsel for the respondents.

2. The applicant was issued with the charge sheet No.F.Pers/ S.Ramaswamy Naik/99-2000/KVG/1256 dated 3-7-99 (Annexure-II) for certain misconduct. The applicant submits that he has met R-3 and explained to him and submitted that he ~~has~~ not guilty of the charges. It is further stated that R-3 ~~has~~ taken signature on a blank paper from him stating that he will be exonerated but it is stated that he has written something on that

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blank paper in which the applicant had already signed. It is stated on the basis of that the applicant was issued with the impugned memorandum No.F.207/KVS/99-2000/ dated 7-7-99 (Annexure-I). As per the impugned memorandum the applicant reported to have submitted resignation letter which has been accepted.

3. This OA is filed to set aside the impugned memorandum dated 7-7-99 and for a consequential direction to R-3 to re-induct the applicant into duty by maintaining status-quo ante.

4. The learned counsel for the applicant submits that he has already submitted a letter withdrawing the resignation of the applicant by his representation dated 10-07-99 (Annexure-6). If the applicant had not submitted his resignation it is not understood as to why he should submit the representation for withdrawing the resignation. Be that as it may, we are not looking into that aspect at this juncture as the learned counsel for the applicant submits that it will suffice if a direction is given to R-2 to dispose of his representation dated 10-07-99.

5. In view of the above prayer R-2 is directed to dispose of the representation of the applicant dated 10-07-99 in accordance with the law expeditiously, preferably within a period of one month from the date of receipt of a copy of this judgement.

6. The OA is disposed of at the admission stage itself. No costs.

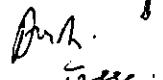


(B.S.JAI PARAMESHWAR)
MEMBER(JUDGE)



(R. RANGARAJAN)
MEMBER(ADMN.)

Dated : The 11th August, 1999.
(Dictated in the Open Court)



SPR

cc to-day ✓

COPY TO:-

1ST AND II nd COURT

1. HDHNJ
2. HRRN M (A)
3. HBSJP M (J)
4. D.R. (A)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD:

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN
THE HON'BLE MR. R. RANGARAJAN:
MEMBER (ADMN)

THE HON'BLE MR. B.S. JAI PARAMESHWAR
MEMBER (JUDL)

ORDER DATE: 11/8/99

MA/RA/CP.NO
IN
DA NO. 1166/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

2 copies

11/8/99
13 AUG 1999

